

## WebEdition

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#### 1. Indian Case Law

- → Supreme Court (1950 Current)
- → Federal Court (1938 1951)
- → Privy Council (1807 1950)
- → All High Courts
- → District Courts (Selected Judgments)
- Historical Courts
  - Ajmer Judicial Commissioner's Court (1948 1954)
  - Goa Judicial Commissioner's Court (1965 1982)
  - Kutch Judicial Commissioner's Court (1949 1956)
  - Lahore High Court (1898 1947)
  - Lower Burma Chief Court (1902 1927)
  - Oudh Chief Court (1925 1948)
  - Oudh Judicial Commissioner's Court (1902 1927)
  - Pepsu High Court (1949 1956)
  - Peshawar Judicial Commissioner's Court (1922 1953)
  - Rangoon High Court (1913 1957)
  - Sind Chief Court (1940–1949)
  - Sind Judicial Commissioner's Court (1906 1947)
  - Upper Burma Judicial Commissioner's Court (1903 1922)
  - Vindhya Pradesh Judicial Commissioner's Court (1950 1956)

#### → Tribunals and Commissions

- Administrative Tribunals (2009-2025)
- Advance Ruling (GST) Appellate Authority (2017-2025) [available for an extra charge as an add-on]
- Advance Rulings (GST) Authority (2016-2025) [available for an extra charge as an add-on]
- Advance Rulings (Income Tax) Authority (1994-2021) [available for an extra charge as an add-on]
- Airports Economic Regulatory Authority Appellate Tribunal (2010-2014) [available for an extra charge as an add-on]
- Armed Forces Tribunal (2009-2025)
- Board of Revenue (Raj) (1989-2015)
- Board of Revenue (UP) (1920-2016)
- Central Administrative Tribunal (1967-2025)
- Central Information Commission (2006-2025)
- Company Law Board (1991-2016) [available for an extra charge as an add-on]
- Competition Appellate Tribunal & Competition Commission of India (2009-2025) [available for an extra charge as an add-on]
- Copyright Board (1979-2010) [available for an extra charge as an add-on]
- Customs, Excise and Service Tax Appellate Tribunal (1981-2025)
- Cyber Appellate Tribunal (2009-2011) [available for an extra charge as an add-on]
- Debts Recovery Appellate Tribunal (1996-2025) [available for an extra charge as an add-on]
- Debts Recovery Tribunal (1996-2025)
- Electricity Appellate Authority (APTEL) (2005-2025)
- Electricity Regulatory Commissions (1999-2025)
- FEMA Appellate Tribunal (2017-2023) [available for an extra charge as an add-on]
- Forfeited Property Appellate Tribunal (1987-2004) [available for an extra charge as an add-on]
- Income Tax Appellate Tribunal (1941-2025)
- Insolvency and Bankruptcy Board of India (2011-2025) [available for an extra charge as an add-on]

- Intellectual Property Appellate Board (2003-2021) [available for an extra charge as an add-on]
- MRTP Commission (1974-2006) [available for an extra charge as an addon]
- NDPS Appellate Tribunal (2018) [available for an extra charge as an addon]
- National Anti-Profiteering Authority (2018-2022) [available for an extra charge as an add-on]
- National Company Law Appellate Tribunal (2016-2025)
- National Company Law Tribunal (2016-2025)
- National Consumer Dispute Redressal Commission (1989-2025)
- National Green Tribunal (2011-2025)
- News Broadcasting and Digital Standards Authority (NBDSA) [available for an extra charge as an add-on]
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- SAFEMA Appellate Tribunal (2018-2024)
- Sales Tax Tribunals (1950-2023)
- Securities & Exchange Board of India (2000-2025) [available for an extra charge as an add-on]
- Adjudication Orders
- Chairperson/Members Orders
- Quasi-Judicial Authorities Orders
- RTI Appellate Authority Orders
- Settlement Orders
- Securities Appellate Tribunal (1998-2025) [available for an extra charge as an add-on]
- State Tax Tribunals (1989-2022)
- Telecom Disputes Settlement Appellate Tribunal (1997-2025) [available for an extra charge as an add-on]
- Trade Marks Registry (1974-2014) [available for an extra charge as an add-on]

#### 2. Indian Legislation

- → Central Statutes and State Statutes
- Central and State Rules, Regulations etc.
- → State Stamp Acts [available for an extra charge as an add-on]
- → Central and State Circulars, Notifications, Instructions etc.
  Bills in Parliament
- Constitutional Orders

#### 3. Secondary Materials

- Constituent Assembly Debates
- GST Council Meetings [available for an extra charge as an add-on]
- Reports of Commissions and Committees
- Bilateral and Multilateral Treaties of India and other nations.
- Historical Trials
  - o Trial of Bal Gangadhar Tilak
  - o Trial of Maharaja Nand Kumar
  - o Trial of Sir Roger Casement
- → Policy Documents of the Central and State Governments

#### 4. Tagore Law Lectures (1870 - 1942)

Contains the full text of Tagore Law Lectures.

# 5. Moot Court Resources [Academic Version only]

Contains the full text of important Moot Courts.

#### 6. Legal Business News (Case Briefs)

Contains case brief of important judgments of Supreme Court, High Courts, Tribunals, District Courts, Foreign Courts, International Courts, Indian and Foreign Legislation and Cabinet Decisions.

### 7. Foreign Materials - Platinum Plus only

- Australia High Court (2006)
- Bangladesh Bangladesh Legal Decisions (1981-2015) with TruePrints™ and Supreme Court of Bangladesh (1974-2021)
- Botswana Court of Appeal (1980-2019)
- Canada Supreme Court of Canada (1876-2024)
- European Union Boards of Appeal of the European Patent Office (BAEPO) (1981-2021), Court of Human Rights, European Court of Justice (ECJ) (1974-2024), European Commission and General Court (Court of First Instance)
- Ghana Supreme Court of Ghana (2013-2018)
- Kenya Supreme Court & High Court (1938-2023)
- Lesotho Court of Appeal & High Court (1980-2021)
- Malawi Supreme Court & High Court (1993-2018)
- Malaysia Federal Court, Court of Appeal and High Court of Malaysia (2002-2023)
- Mauritius -Privy Council (1982-2023)
- Namibia Supreme Court, High Court & High Court (Main Division) (1990-2018)
- New Zealand Court of Appeal (2018)
- Nigeria Supreme Court of Nigeria (1961-2012)
- Pakistan Supreme Court and High Courts of Pakistan (1949-2025)
- Seychelles Constitutional Court, Supreme Court and Court of Appeal (1983-2018)
- Singapore Court of Appeal, Family Court, High Court and Personal Data Protection Commission (SGPDPC) (2005-2024)
- Singapore Law through Law Net Link on <a href="https://www.scconline.com">www.scconline.com</a> (1932-2024)
- South Africa Constitutional Court of South Africa, Competition Appeal Court, Competition Tribunal, Court of the Commissioner of Patents, Kwazulu-Natal High Court, Durban, Supreme Court of Appeal, Western Cape High Court, Cape Town (1993-2023)
- Sri Lanka New Law Reports (1898-1977) & Sri Lanka Law Reports (1978-2009) Supreme Court of Sri Lanka (1872-2023) Court of Appeal of Sri Lanka (1987-2023)
- Swaziland Supreme Court and High Court of Swaziland (1965-2018)
- Tanzania Court of Appeal & High Court (1983-2019)
- Thailand Constitutional Court of Thailand (1998-2011)
- Uganda Constitutional Court & Supreme Court (1988-2018)
- United Arab Emirates Abu Dhabi Global Market and Dubai International Financial Centre (2009-2025)
- United Kingdom House of Lords, UK Supreme Court, Court of Appeal, High Courts and other Courts (1865-2025)
- United States Supreme Court of United States (1801-2025), Court of Appeals of United States (1915-2024), International Centre for Settlement of Investment Disputes (2007) and District Courts (1978-2023)
- Zambia Supreme Court and High Court (1974-2018)
- Zimbabwe Supreme Court of Zimbabwe (2002-2018)

#### 8. Professional Directory

[available for an extra charge as an add-on]

#### 9. Forms & Precedents - Corporate Edition Only

[available for an extra charge as an add-on]

#### 10. GST Rate Finder - Tax Edition only

[available for an extra charge as an add-on]

# 11. Stamp Duty Rate Finder - Available soon – C<u>orporate Edition Only</u>

[available for an extra charge as an add-on]

#### 12. Foreign Legislation

[available for an extra charge as an add-on]

Contains the important Statutes & Acts of Australia, Austria, Belgium, Bhutan, Canada, European Union, Ireland, Luxembourg, Romania, Scotland, Singapore, Slovakia, South Africa, Switzerland, Thailand, Trinidad and Tobago, United Kingdom and United States.

### 13. International Materials - <u>Platinum Plus only</u>

- African Commission on Human and Peoples' Rights (ACHPR) (1988-2014)
- African Court on Human and Peoples' Rights (ACTHPR) (2009-2022)
- Caribbean Court of Justice (CCJ) (2005-2014)
- Central American Court of Justice (CACJ) (2008-2017)
- COMESA Court of Justice (COMESACJ) (2002-2003)
- Committee Against Torture (COMAT) (1984-2014)
- Committee on the Elimination of Discrimination against Women (CEDAW) (2004-2014)
- Committee on the Elimination of Racial Discrimination (CERD) (1988-2014)
- Court of Appeal for East Africa (CAEA) (1968-1977)
- Court of Appeal for West Africa (WACA) (1914-1955)
- East African Court of Justice (EACJ) (2006-2018)
- Eastern Caribbean Supreme Court (ECSC) (2000-2020)
- ECOWAS Community Court of Justice (ECOWAS CCJ) (2005-2012)
- Extraordinary Chambers in the Courts of Cambodia (ECCC) (2007-2015)
   Human Rights Ad Hos Court at Control Islanta State Court (HRAHC) (2007)
- Human Rights Ad Hoc Court at Central Jakarta State Court (HRAHC) (2002-2003)
- Human Rights Chamber for Bosnia and Herzegovina (HRCBH) (1996-2004)
- Human Rights Committee (HRC) (1977-2021)
- Inter-American Commission on Human Rights (IACHR) (1997-2014)
- Inter-American Court of Human Rights (IACTHR) (2008-2018)
- International Commission of Inquiry (ICI) (1905-1922)
- International Court of Justice (ICJ) (1947-2017)
- International Criminal Court (ICC) (2004-2014)
   International Criminal Tribunal for Rwanda (1999-2013)
- International Military Tribunal (1945-1949)
- International Tribunal for The Law of The Sea (ITLOS) (1997-2021)
- Permanent Court of Arbitration (PCA) (1902-2016)
- Permanent Court of International Justice (PCIJ) (1922-1940)
- Southern African Development Community Tribunal (SADCT) (2007-2010)
- Special Court for Sierra Leone (SCSL) (2003-2013)
- Special Tribunal for Lebanon (STL) (2009-2013)
- UN-ETTA Special Panel for Serious Crimes & Court of Appeal (SPSC) (2000-2005)
- UNMIK Human Rights Advisory Panel (HRAP) (2008-2013)
- WIPO (Domain Name Decisions) (2000-2022)
- WTO Dispute Settlement (2004-2019)
- War Crimes Section of the Court of Bosnia and Herzegovina (WCSBH) (2005-2011)

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